GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO. 1412

TO BE ANSWERED ON WEDNESDAY, THE 10th FEBRUARY, 2021

Post Retirement Assignments

1412. SHRIMATI MALA ROY:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of all post retirement assignments of Supreme Court judges in the last ten years;
- (b) the manner in which these appointments are made; and
- (c) whether they are still working in such post retirement assignments and if so, the details thereof?

ANSWER

MINISTER FOR LAW AND JUSTICE, COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) to (c): The Post-retirement assignments of Supreme Court Judges is either by way of appointments in Tribunals/Commissions or by way of attendance of retired Judges at sittings of the Supreme Court as provided under Article 128 of the Constitution of India. Department of Justice does not maintain details of information on post-retirement assignments of retired judges of the Supreme Court. Supreme Court of India has also informed that no appointment has taken place in the last 10 years under Article 128 of the Constitution of India and that the Supreme Court Registry does not maintain data on the number of former judges appointed in Tribunals/Commissions.